



The Orissa Gazette

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No. 31. CUTTACK, FRIDAY, DECEMBER 11, 1936.

 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 5th December 1936.

No. 7824-A.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

P. T. MANSFIELD,

Chief Secretary to Government.

ESTABLISHMENTS.

New Delhi, the 22nd October 1936.

No. F. 9/18/36.—The following Resolution by the Secretary of State for India in

Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State with the concurrence of the majority of votes at a meeting of the Council of India held this 22nd day of September 1936, hereby makes the following amendment to the Civil Services (Classification, Control and Appeal) Rules, namely—

In rule 12 of the said Rules the words "but no such relaxation shall be made without the concurrence in writing of the Governor, or the Governor-General as the case may be" shall be omitted.

R. M. MAXWELL,

Secy. to the Govt. of India.

The 5th December 1936.

No. 7826-A.—The following notifications, issued by the Government of India in the Home Department, are republished for general information.

P. T. MANSFIELD,
Chief Secretary to Government.

ESTABLISHMENTS.

New Delhi, the 11th November 1936.

No. F. 10/9/36.-S. C. S. R. No. 66.—The following Resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State with the concurrence of the majority of votes at a meeting of the Council of India held this 22nd day of September 1936 hereby makes the following amendment in the Superior Civil Services Rules, namely:—

In Table F of Schedule VII to the said Rules, in Part I, in the table relating to "Sanctioned Strength", in the column headed "United Provinces (Irrigation)" for the figures '24' and '64' the figures '18' and '58' shall be substituted respectively.

No. F. 10/10/36.-S. C. S. R. No. 67.—The following Resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes, at a meeting of the Council of India held this 6th day of October 1936, hereby makes the following amendment in the Superior Civil Services Rules, namely:—

In Table F of Schedule VII to the said Rules, in Part I, in the table relating to "Sanctioned Strength", in the column headed "Punjab (Irrigation)" for the figures "55" and "148" the figures "43" and "136" shall be substituted respectively.

R. M. MAXWELL,
Secretary to Government.

The 8th December 1936.

No. 1447-C.—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

POLICE DEPARTMENT.

MISCELLANEOUS.

The 25th November 1936.

No. N-247-P/VIII—1250.—In exercise of the power conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor in Council hereby declares to be forfeited to His Majesty every copy of a leaflet in Hindi headed "Congress ko Samarajyawad Birodhi Sanstha banao—Congress memberon se appeal" purporting to have been issued by Sajjad Zaheer and fourteen other persons and printed by Chhedi Lal Jaiswal at the Sri Sewa Press, 54 Hewett Road, Allahabad, on the ground that the said leaflet contains matter the publication of which is punishable under section 124-A of the Indian Penal Code.

By order of the Governor in Council,
C. W. GWYNNE,
Chief Secy. to Govt., United Provinces.

The 8th December 1936.

No. 1449-C.—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

HOME DEPARTMENT.

GENERAL.

Lahore, the 11th November 1936.

No. 5189/9188-P. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor in Council hereby declares to be forfeited to His Majesty all copies, wherever found, of the pamphlet in Urdu entitled "Balaghat-i-Haq" written by Sheikh Ahmad Husain Akhtar, printed by Sh. Hasan-ud-Din at the Himayat-i-Islam Press, Lahore, and published by Haji Badr-ud-Din Attar, proprietor, Dawai Khana, Badr-ul-Shafa, Chandni Chowk, Qilla Gujar Singh, Lahore, and all other documents containing copies or translations of or extracts from the said pamphlet inasmuch as the said pamphlet contains matter of the nature described in clause (h) of sub-section (1) of section 4 of the said Act as amended by section 16 of the Criminal Law Amendment Act, XXIII of 1932.

By order of the Governor in Council,
F. H. PUCKLE,
Chief Secretary to Government, Punjab.

**PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF
JUDICATURE AT PATNA.**

CIVIL COURT HOLIDAYS FOR 1937.

NOTIFICATION.

The 5th December 1936.

No. 93-S.—The following list of days to be observed in the year 1937 as close holidays in the subordinate Civil Courts in Bihar and in the districts of Cuttack, Balasore, Sambalpur and Puri in Orissa, has been prepared and is published by the High Court of Judicature at Patna in the exercise of the power vested in it by section 15 of Act XII of 1887. The list of days to be observed as close holidays in the subordinate Civil Courts in the rest of Orissa is published separately :—

Names of holidays.	English date.	Days of the week.	Remarks.
New Year's Day...	January 1st ...	Friday.	
Uttarayan, Pus or Makar Sankranti or Magh Bihu (a).	January 14th and 15th.	Thursday and Friday.	(a) The first day only in the judgeships of Patna, Gaya, Shahabad, Saran, Muzaffarpur, Darbhanga, Bhagalpur (except Banka) and Monghyr, in the districts of Ranchi (except Khunti and Simdega) and Sambalpur and at Balasore (Sadr only) and Giridih, and both days in the judgeship of Manbhum-Singhbhum, and at Banka, Khunti and Simdega. The dates may be changed by the District Judge.
Pus Purnima (b)	January 26th ...	Tuesday ...	(b) To be observed only in the district of Sambalpur on the 26th January or on any other day that may be fixed by the District Judge.
Basant Panchami (c).	February 15th and 16th.	Monday and Tuesday.	(c) The second day of this holiday is not to be observed in the district of Sambalpur.
Id-uz-Zoha ...	February 22nd to 24th.	Monday to Wednesday.	
Maghi Purnima (d).	February 25th...	Thursday ...	(d) To be observed only in the judgeship of Purnea either on the 25th February or on any other day that may be fixed by the District Judge.
Shivaratri ...	March 11th and 12th.	Thursday and Friday.	
Muharram (e) ...	March 20th to 24th.	Saturday to Wednesday.	(e) If the moon be visible on the 13th March, the courts will be closed from March 19th to 23rd. The eleventh day of Muharram is to be observed as a local holiday in the judgeships of Patna, Gaya, Shahabad, Saran, Muzaffarpur, Darbhanga, Bhagalpur, Monghyr and Purnea, and for Muhammadan employees only in the judgeships of Chota Nagpur, Manbhum-Singhbhum, Cuttack-Sambalpur and in Puri.

Names of holidays.	English date.	Days of the week.	Remarks.
Holi (or Dol-Jatra)	March 25th to 28th.	Thursday to Sunday.	
Good Friday to Easter Monday.	March 26th to 29th.	Friday to Monday	
Baruni Gangasnan (f).	April 8th ...	Thursday ...	(f) In the district of Cuttack and at Bhadrak only.
Chait Sankranti ..	April 13th ..	Tuesday.	
Sri Ramnaomi (g)	April 19th ...	Monday ...	(g) Not to be observed in the judgship of Cuttack-Sambalpur (excepting the district of Sambalpur) nor in Puri.
Chehlum (h) ...	May 2nd ...	Sunday ..	(h) If the moon be visible on the 13th April, the courts will be closed on May 3rd. In the judgship of Bhagalpur the holiday will be observed on the date to be fixed by the District Judge.
Chandan Jatra (i)	May 13th ..	Thursday ..	(i) In Puri only on the 13th May or on any other day that may be fixed by the District Judge.
Fatiha Duazdahum (j).	May 23rd ...	Sunday ...	(j) If the moon be visible on the 12th May, the courts will be closed on May 24th.
Raja Sankranti (k)	June 14th ..	Monday ..	(k) To be observed in the judgship of Cuttack-Sambalpur only except the district of Sambalpur.
Sital or Jamai Sasthi (l).	June 14th ...	Monday ...	(l) To be observed only in the district of Sambalpur on the 14th June or on any other day that may be fixed by the District Judge.
Dasahara Ganga-snan (m).	June 18th ..	Friday ..	(m) Not to be observed in the judgships of Manbhum-Singhbhum and Cuttack-Sambalpur, nor in the district of Ranchi nor at Banka or Puri.
King-Emperor's Birthday (n).	..	..	(n) The day which may be fixed for the celebration in India of the King-Emperor's birthday will be notified separately in due course by the local Government.
Snau Jatra (o) ..	June 23rd ..	Wednesday ..	(o) In Puri only.
Day before the Rath Jatra (p).	July 8th ..	Thursday ..	(p) In Puri only.

Names of holidays.	English date.	Days of the week.	Remarks.
Rath Jatra (q) ..	July 9th ..	Friday ..	(q) To be observed only in the judgeships of Chota Nagpur, Manbhum-Singhbhum, Cuttack-Sambalpur and in Puri.
Ulta Rath (r) ..	July 17th ..	Saturday ..	(r) In the judgeships of Chota Nagpur (except at Hazaribagh, Chatra, Giridih and Palamau), Cuttack-Sambalpur, in the district of Singhbhum and in Puri.
Mansa Puja (s) ..	August 16th ..	Monday ..	(s) To be observed in the district Manbhum only on the 16th August or on any other day that may be fixed by the District Judge.
Rakhi Bandhan (t) ..	August 21st ...	Saturday ..	(t) To be observed in the district of Sambalpur only on the 21st August or on any other day that may be fixed by the District Judge.
Janamastagni ..	August 28th and 29th.	Saturday and Sunday.	
Ganesh Chaturthi (u).	September 8th ..	Wednesday ..	(u) To be observed only in the judgeship of Cuttack-Sambalpur and in Puri on the 8th September or on any other day that may be fixed by the District Judge.
Navanna (v) ..	September 11th..	Saturday ..	(v) In the district of Sambalpur only on the 11th September or on any other day that may be fixed by the District Judge.
Karma (w) ..	September 17th..	Friday ..	(w) To be observed only in the districts of Ranchi, Hazaribagh, Palamau, Manbhum and Singhbhum on the 17th September or on any other day that may be fixed by the District Judge.
Sunia (x) ..	September 17th	Friday ..	(x) Only in the judgeship of Cuttack-Sambalpur and in Puri on the 17th September or on any other day that may be fixed by the District Judge.
Anant Chaturdashi (y).	September 19th	Sunday ..	(y) Not to be observed in the judgeships of Manbhum-Singhbhum and Cuttack-Sambalpur nor in the district of Hazaribagh or Puri.
Jitia (z) ..	September 28th	Tuesday ..	(z) Only in the district of Hazaribagh and at Gumla on the 28th September or on any other day that may be fixed by the Judicial Commissioner.

Name of holidays.	English date.	Days of the week.	Remarks.
Annual vacation including Mahalaya, Durga and Lakshmi Pujas, Shabibarat, Kali Puja (Diwali) and Dwat Puja.	October 4th to November 5th.	Monday to Friday.	
Chhat (aa) ...	November 9th	Tuesday ..	(aa) Not to be observed in the judgeship of Cuttack-Sambalpur nor in Puri.
Kol Jatra (bb) ...	November 10th	Wednesday ..	(bb) At the Sadr station of Ranchi only on the 10th November or on any other day that may be fixed by the Judicial Commissioner.
Jagadhatri Puja (cc)	November 12th	Friday ..	(cc) To be observed only in the judgeships of Chota Nagpur (except the district of Ranchi) and Manbhum-Singhbhum and in the district of Sambalpur.
Kartik Puja (dd)	November 16th	Tuesday ..	(dd) To be observed in the district of Palamau only.
Chhatr Mela (cc)	November 17th to 20th.	Wednesday to Saturday.	(cc) In the judgeships of Patna, Gaya, Shahabad, Saran, Muzaffarpur, Darbhanga, Bhagalpur, Monghyr and Purnea.
Ras Purnima (ff)	November 18th	Thursday ..	(ff) To be observed only in the judgeship of Cuttack-Sambalpur and at Puri, Chatra and Hazaribagh on the 18th November or on any other day that may be fixed by the District Judge.
Prathamastami (gg)	November 25th	Thursday ..	(gg) To be observed only in the judgeship of Cuttack-Sambalpur (excepting the district of Sambalpur) and in Puri.
Id-ul-Fitr ..	December 4th to 6th.	Saturday to Monday.	
Christmas Holidays	December 24th to 31st.	Friday to Friday.	

PATNA HIGH COURT:
The 4th December 1936.

By order of the High Court,

J. G. SHEARER,

Registrar.

Note.—In the Regular Civil Courts in the district of the Santal Parganas and in the Nawapara subdivision of the district of Sambalpur the holidays to be observed are those which are prescribed from time to time for the executive courts of the district or subdivision.

Supplementary Rules made by the High Court at Patna under sections 6 and 7 of the Legal Practitioners Act (XVIII of 1879) regarding the enrolment of pleaders.

NOTIFICATION.

The 4th December 1936.

No. 92-E.—XXXV-13-36.—In supersession of Circular Order no. 5 of 1936 published at page 17 of Part IV of the *Orissa Gazette* of 1st April 1936, and in exercise of the powers conferred by sections 6 and 7 of Act XVIII of 1879 the High Court of Judicature at Patna is pleased to make the following rules:—

1. Any person who, on the 1st April 1936, was enrolled as a pleader of the Madras High Court and was then practising or had previously practised in the civil courts in the former districts of Ganjam or Vizagapatam, shall be entitled to apply to the Patna High Court for admission as a pleader.

2. The application shall state in what classes of courts he desires to practise and shall be accompanied with a stamped paper of the value required by the second schedule to Act XVIII of 1879. It shall also state the date on which the applicant was enrolled as a pleader of the Madras High Court, the date on which his certificate was last renewed and the number of the applicant in the register of the Madras High Court.

3. The application shall be presented to the District Judge of Ganjam-Puri. The District Judge shall, after verifying the statements made in it, forward the application and the stamped paper to the Registrar of the High Court. If the District Judge considers that the character or conduct of the applicant has been such that he should not be admitted he shall, in forwarding the application, state his opinion and the grounds therefor.

4. If more than three years have elapsed since the certificate of the applicant was last renewed the District Judge shall, before forwarding the application, ascertain the reasons and submit a report to the High Court.

5. If, on the 1st April 1936, the applicant was practising in the court of, or in the courts subordinate to, the District Judge of Vizagapatam the District Judge of Ganjam-Puri shall cause enquiries to be made and satisfy himself as to the identity and previous good conduct of the applicant before forwarding the application.

6. It shall not be necessary for the District Judge or the Registrar of the High Court to cause the name of the applicant and his place of abode together with his father's name and place of abode to be published nor shall any fee be charged for admission. Subject to this the application shall be dealt with by the Registrar in the manner prescribed by the existing rules framed by the High Court of Judicature at Patna.

7. An application for the renewal of any certificate granted to a pleader of the Madras High Court under these rules shall be made and dealt with in the manner prescribed by the existing rules of the Patna High Court.

8. An application for admission to practise as a pleader in the court of or in the courts subordinate to the District Judge of Ganjam-Puri by a person who on the 1st April 1936, was not already enrolled as a pleader of the Madras High Court shall be made and dealt with in the manner prescribed by the existing rules of the Patna High Court.

By order of the High Court,

J. G. SHEARER,

Registrar.